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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 260/00366 OF 2014

Cuttack this the 20th day of May, 2014

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)**

.....

- (i) Smt. Sweta Narendra,
aged about 60 years,
Wife of Late Sudhir Narendra;
- (ii) Shri Akhil Kumar Narendra,
Aged about 39 years, S/o Late Sudhir Narendra
At/PO- Garhbalabhadrapur,
PS- Kanas, Dist. Puri, Odisha

...Applicant

(Advocates: M/s. J.M.Patnaik, C.Panigrahi)

VERSUS

Union of India represented through

- 1. Director General of Posts,
Ministry of Communications,
Department of Posts, Daktar Bhawan,
Sansad Marg, New Delhi-110001.
- 2. Chief Post Master General,
Odisha Circle, PMG Square, Unit IV,
Bhubaneswar, Dist- Khurda, PIN-751001.
- 3. Assistant Director (CRC),
Office of the CPMG,
Odisha Circle, Bhubaneswar.
- 4. Sr. Superintendent of Post Offices,
Puri Division, Puri, PIN- 752001.
- 5. Inspector of Post Offices,
Jatni Sub Division, Jatni.

... Respondents

(Advocate: Mr. S. Barik)

Alber

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. J.M.Patnaik, Learned Counsel for the Applicants, and Mr. S. Barik, Ld. Addl. CGSC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This Original Application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 challenging Annexure-A/3 and further direction to Respondents to provide employment on compassionate ground. Ld. Counsel for the applicant, Mr. Patnaik, submitted that the case of the applicants for providing compassionate appointment having been turned down vide Annexure-A/3 dated 12.08.2013, the applicant preferred an exhaustive representation/appeal vide Annexure-A/4 dated 30.10.2013 to Chief Postmaster General, Odisha Circle, i.e. Respondent No.2, which is still pending consideration. He submits that grievance of the applicant can be more or less redressed if a direction is given to Respondent No.2 to consider his representation dated 30.10.2013.

3. On the other hand, Mr. Barik has no immediate instruction whether any such representation has been preferred by the applicant and if so the status thereof.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on the representation/appeal submitted on 30.10.2013, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent No. 2



to consider and dispose of the representation/appeal, if the same is still pending, and communicate the decision thereof to the applicant, in a well-reasoned order within a period of 60 (sixty) days from the date of receipt of copy of this order. We make it clear that if in the meantime said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order. There shall be no order as to costs.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. As agreed to by Ld. Counsel for both the sides, copy of this order along with the paper book, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Pattnaik, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 23.05.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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